

Doctors in Government Hospitals in Delhi

3607. Shri S. L. Saksena: Will the Minister of Health be pleased to state:

(a) whether it is a fact that the doctors working in the various hospitals in New Delhi viz., Irwin, Safdarjung and Willingdon are not given weekly off regularly;

(b) whether it is also a fact that they are not given even the Gazetted and National Holidays;

(c) what arrangement has been made to enable them to enjoy their weekly off and the Gazetted and National Holidays or to have accumulated compensatory casual leave in lieu thereof; and

(d) whether it is a fact that in some of the above mentioned hospitals Casualty Medical Officers are not given any holiday on Sunday and Gazetted and National Holidays, and are given only eight days off in the whole year by giving them one day off after every six or seven weeks?

The Minister of Health (Shri Karmarkar): (a) to (d). A statement is laid on the Table of the House. [See Appendix IV, annexure No. 68].

Doctors in Central Government Services

3608. Shri S. L. Saksena: Will the Minister of Health be pleased to state:

(a) whether it is a fact that benefits on account of the Pay Commission's recommendations have not been given to doctors in Central Government services so far; and

(b) if so, how long will it take to give effect to the Pay Commission's recommendations in regard to them?

The Minister of Health (Shri Karmarkar): (a) No, Sir.

(b) Does not arise.

Damage to Vessels due to Cyclone in Maharashtra

3609. Shri Assar: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that there was a severe cyclone on the South Coast of Ratnagiri District in Maharashtra in the months of June and July, 1961;

(b) whether it is a fact that a number of vessels were sunk and damaged on that coast due to cyclone;

(c) if so, the number of vessels sunk and damaged and number of casualties;

(d) whether any assistance was sought for from the Central Government; and

(e) if so, the details thereof?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) According to information available no cyclone took place in the months of June or July, 1961. There was a cyclone in May last however which affected certain ports of Konkan coast viz., Malwan and Ratnagiri.

(b) Yes, Sir, sailing vessels.

(c) 13 sailing vessels were a total loss, 11 sailing vessels were partially damaged, and 8 seamen lost their lives.

(d) Yes, Sir.

(e) So far only 14 owners have requested for financial assistance. The amount involved is Rs. 2,60,000.

Railway Platform at Nabinagar Station

3610. Shri Ramesh Prasad Singh: Will the Minister of Railways be pleased to state:

(a) whether there is any proposal under the consideration of Government to construct a railway platform at Nabinagar Road Railway Station on the B.D. line of the Eastern Railway;

(b) whether Government are aware of a number of accidents which took place there for want of a platform in recent years; and

(c) if the reply to part (a) above be in the affirmative, by what time construction work of the platform will start?

The Deputy Minister of Railways (Shri Shahnawas Khan): (a) No, Sir. A rail level platform already exists at this station.

(b) No accidents have been reported.

(c) Does not arise in view of the reply to part (a) above.

Traffic on Jamuna Bridge, Delhi

3611. Shri Shree Narayan Das: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that due to failure of light and telephone arrangements traffic conditions of the Jamuna bridge have worsened during the season;

(b) whether it is a fact that road meant for vehicular traffic is full of pot-holes which cause great inconvenience for vehicles to pass;

(c) whether any, and if so, what has been done recently to improve traffic conditions on the bridge;

(d) whether any survey has been made as to the nature of various kinds of traffic that daily pass over the bridge;

(e) if so, the result of such a survey;

(f) whether any plan to construct cantilevered passes on either side of the bridge for the use of pedestrians and cyclists was drawn up; and

(g) if so, the stage of its consideration? z

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) The lighting and telephone arrangements on the bridge are not under the control of the Railway Administration.

(b) and (c). Due to continuous and unprecedented rainfall during August, the road surface did deteriorate with development of pot-holes. Repairs to the road surface have been taken in hand, and the surface has improved to some extent with the carrying out of patch repairs.

(d) No, Sir. This concerns the road authority.

(e) Does not arise.

(f) and (g). A proposal was made by the Delhi Municipal Corporation for the provision of footpaths on both sides of the railway bridge but technically it was found that it would be feasible to provide footpath only on the down line girders. The Delhi Municipal Corporation who were asked to deposit the necessary charges for preparation of plans and estimate, have, however, informed the Railway Administration that the matter is still under their examination.

P. & T. Employees under Suspension

**3612. { Shri S. M. Banerjee:
Shri Prabhat Kar:**

Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that one of the clerks in the office of Divisional Engineer Telegraph, Calcutta West Division is under suspension for the last 10 years;

(b) if so, the reason for this abnormal suspension;

(c) the charges against the clerk;

(d) whether the disciplinary proceedings were once declared irregular and defective by Calcutta High Court and other appellate authority; and

(e) the steps taken to finalise this case?

The Minister of Transport and Communications (Dr. P. Subbarayan): (a) Yes, Sir.

(b) The prolonged suspension is due to the complicated nature of the case and the fact that the decisions of the disciplinary authority were appealed against to the departmental appellate authorities twice and also challenged in the Court of Law.

(c) The charges relate to breach of discipline and violation of the Government servants Conduct Rules.